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Shri Tejpal Singh
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Telecom Regulatory Authority of India
Mahanagar Door Sanchar Bhawan,
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New Delhi-110002

Sub.: ACTO's Response to Draft TRAI's Repealing Regulations, 2023 – Repeal of Regulation on Quality of Service and Leased Line Internet Access Service, 2001

Dear Sir,

Association of Competitive Telecom Operators (ACTO) highly appreciates TRAI for bringing the Draft TRAI's Repealing Regulations, 2023 – Repeal of Regulation on Quality of Service and Leased Line Internet Access Service, 2001 dated 3rd April 2023.

Over the last several years, ACTO has made several submissions to repeal regulations which are not required with respect to the current scenarios. Last year, we had also mentioned the same during the consultation process of Ease of Doing Business. ACTO fully support this draft regulation on Quality of Service and Leased Line Internet Access Service. TRAI rightly cited that TSPs/ISPs providing internet service to the enterprise customers are under stringent SLAs to maintain high quality of service. Therefore, there is no need for separate TRAI regulation on QoS / Performance of internet service.

In line with our past submissions, we also request TRAI to remove the requirement of submission of Internet/Broadband Subscriber report(monthly/quarterly). Instead, TSPs/ISPs should maintain it and they will share the same with TRAI/DoT/LEA as and when required, through email as it will be faster and more effective.

Thanking you,

Respectfully submitted,

for **Association of Competitive Telecom Operators**



Tapan K Patra
Director